FORM OF ACCEPTANCE -- CUM - ACKNOWLEDGEMENT

(Please send this Form of Acceptance-cum-Acknowledgement with enclosures to Bigshare Services Private Limited at the collection centre mentioned in the Letter of Offer)

Offer Opens on	**:**	**Wednesday, November 10, 2010**
Last date for withdrawal of Application	**:**	**Wednesday, November 24, 2010**
Offer Closes on	**:**	**Monday, November 29, 2010**

From

______________________________ **(Name & Complete Address)**

____

____

Tel No: (____) __________ Cell No. : (____) __________

Fax No.: (____) __________ E-mail: (____) __________

To,
Bigshare Services Private Limited
Unit: Techtran Polylenses Limited – Open Offer
E/2, Ansa Industrial Estate,
Saki Vihar Road, Sakinaka,
Andheri (East), Mumbai - 400 072.

Dear Sir,

Sub: Open offer to acquire 25,94,000 equity shares of Rs. 10 (Rupees Ten Only) each of Techtran Polylenses Limited (Target Company) by Credence Infrastructure Limited (Acquirer)

I/We refer to the Letter of Offer dated November 1, 2010 for acquiring the equity shares held by me/us in Techtran Polylenses Limited.

I/We, the undersigned have read the letter of offer and understood its contents including the terms and conditions as mentioned therein.

For SHARES HELD IN PHYSICAL FORM:

I/We accept the offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our shares as detailed below:

Sr. No.	Folio No.	Certificate No.	Distinctive No. (s)		No. of Shares
			From	To	
Total Number of equity shares					

(*In case of insufficient space, please use additional sheet and authenticate the same)*

I/We note and understand that the original share certificate(s) and valid share transfer deed will be held in trust for me/us by the Registrar to the offer till the time the Acquirer gives the purchase consideration as mentioned in the Letter of Offer.

I/We also note and understand that the Acquirer will pay the purchase consideration only after verification of the documents and signatures.

For SHARES HELD IN DEMAT FORM:

I/We hold shares in demat form and accept the Offer and enclose photocopy of the Delivery Instruction duly acknowledged by my/our DP in respect of my/our equity shares as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Equity Shares

— — — — — — — — — — — — — — — — **TEAR ALONG THIS LINE** — — — — — — — — — — — — — — — —

ACKNOWLEDGEMENT SLIP **Techtran Polylenses Limited – Open Offer**

Received from Mr./Ms. ______________________________

Form of Acceptance cum Acknowledgement for SIL Offer as per details below: -

Folio No. ______________ Form of Acceptance cum Acknowledgement, ____________No. of Certificates

for ______________ Equity Shares.

Stamp of Collection Centre	Signature of Official	Date of Receipt

I/We have done an off market transaction for crediting the shares to the Escrow Account opened with CDSL named **"Saffron Capital Advisors Private Limited - TPL Open Offer Escrow A/c"** (the "Special Depository Escrow Account") with the following particulars:

DP Name – Saffron Global Markets Private Limited	Client ID – 12058900-00004270	DP ID – 12058900

Shareholders whose shares are held in beneficiary Account with NSDL have to use an inter–depository delivery instruction slip for the purpose of crediting their shares in favour of the Special Depository Escrow Account with CDSL.

I/We note and understand that the Shares would lie in the Special Depository Escrow Account until the time the Acquirer makes payment of the purchase consideration as mentioned in the Letter of Offer.

I/We confirm that the Equity Shares of Techtran Polylenses Limited which are being tendered herewith by me/us under this offer, are free from liens, charges and encumbrances of any kind whatsoever.

I/We authorise the Acquirer to accept the shares so offered which they may decide to accept in consultation with the merchant banker and in terms of the Letter of Offer and I/We further authorise the Acquirer to return to me/us, equity share certificate(s) in respect of which the offer is not found valid/not accepted, specifying the reasons thereof.

I/We authorise the Acquirer or their Merchant Banker to send by Registered Post / Courier the draft/cheque, in settlement of the amount to the sole/first holder at the address mentioned below.

The Permanent Account Number (PAN) allotted under the Income Tax Act, 1961 is as under:

	First/Sole Holder	Joint Holder 1	Joint Holder 2
PAN			

So as to avoid fraudulent encashment in transit, the shareholder(s) may provide details of Bank Account of the first/sole shareholder and the consideration cheque or demand draft will be drawn accordingly. Please indicate the preferred mode of receiving the payment consideration. (Please tick)

1) Electronic Mode: ______________________ ***2) Physical Mode:*** ______________________

Sr. No	*Particulars required*	*Details*
i	*Bank name*	
ii	*Complete Address of the bank branch*	
iii	*Account type (CA/SB)*	
iv	*Account No*	
v	*9 digit MICR code*	
vi	*IFSC Code (for RTGS/NEFT transfers)*	

Yours faithfully,

Signed & Delivered by	**Full Names (s) & Address**	**Signature**	**Verified and Attested (by DP in case of Demat Shares and by Bank in case of Physical Shares)**
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			

Note: In case of joint holdings all must sign. A Corporation must affix its common seal necessary Board resolution should be attached.

Place: Date:

— — — — — — — — — — — — — — — — **TEAR ALONG THIS LINE** — — — — — — — — — — — — — — —

Note: All future correspondence, if any, should be addressed to Registrar to the Offer at the following Address.

BIGSHARE SERVICES PRIVATE LIMITED

(Unit: TECHTRAN POLYLENSES LIMITED)

Contact Person: Mr. Ashok Shetty

E/2, Ansa Industrial Estate, Saki Vihar Road, Sakinaka, Andheri (East), Mumbai - 400 072.

Tel No: + 91 22 4043 0200 Fax No: +91 22 28475207

Email: openoffer@bigshareonline.com

Website: www.bigshareonline.com